

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

104. C.A. 3/2024 In C.P.(CAA)/209(MB)2022

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SHRI. CHARANJEET SINGH GULATI, MEMBER (T)
ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **30.01.2024**

NAME OF THE PARTIES: Mad Man Film Ventures Pvt. Ltd.

VS

Zee Entertainment Enterprises Limited

SECTION 230-232 OF COMPANIES ACT, 2013

ORDER

Hearing through: VC and Physical (Hybrid Mode)

C.A. 3/2024

Sr. Adv. Dinyar Madon a/w. Adv. Shyam Kapadia, Adv. Janaki, Svaddha Kedia & Mr. Aman Badiwala i/b. Mr. C Rashmikant for Applicant, Sr. Adv. Janak Dwarkadas a/w. Adv. Indranil Deshmukh, Adv. Gathi Prakash, Adv. Darshan Furia, Adv. Priyanka Desai i/b. Cyril Amerchand Mangaldas for Respondent No. 1 and Sr. Adv. Darius Khambata a/w. Sr. Adv. Gaurav Joshi, Adv. Anirush Das, Adv. Meghna Rajashyakasha, Adv. Kriti Kalyani, Adv. Harit Lakhani i/b. Shardul Amarchand Mangaldas & co for Respondent Nos. 2 & 3 are present.

Registry as well as Applicant are directed to issue notice to the respondents clearly intimating the next date of hearing. The applicant shall file service affidavit along with copy of notice sent to the Respondent, postal receipt, track report, email etc. at least two days before the next date of hearing.

Registry is also directed to make available the copy of the notice, postal receipt and track report/acknowledgement before this Bench on the next date of hearing. List this matter on **12.03.2024**.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
--Rajeev, Steno--

Sd/-
LAKSHMI GURUNG
Member (Judicial)